

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-304(PB)/2024

IN THE MATTER OF:

Stellar Investments Limited
Vs

.... Petitioner

Kusum Infrastructures Private Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Mr. Uday Seth, Adv.

For the Respondent : Mr. Aman Bhalla, Mr. Sarthak Asthana, Adv.

ORDER

Ld. Counsels Mr. Sumesh Dhawan, Ms. Vatsala Kak, and Mr. Shaurya Shyam who had filed their Vakalat and appeared on 10.06.2024 on which date the notice was issued, but they didn't appear today.

Today, when the matter was listed, a new Ld. Counsel Mr. Uday Seth appeared on behalf of the Financial Creditor without filing Vakalat and without proper authority and requests for mentioning and seeking an adjournment, the same cannot be permitted as the counsel on Vakalat is absent.

Ld. Counsel Mr. Aman Bhalla appeared on behalf of Respondent on Vakalat and stated that he has filed the reply, but it is not available on the DMS portal nor the hard copy is there. He undertakes to complete the same.

In the event, there is no change of counsel for the Financial Creditor, then we may be inclined to impose cost for non-appearance of the counsel on Vakalat.

List the matter for dismissal on **05.08.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)